

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI K. VIJAYA BHASKARA REDDY): (a) No, Sir.

(b) & (c) Does not arise in view of above.

\*172. [Transferred to 3rd May, 1984.]

#### **Asiad Flats in Delhi**

\*173. SHRIMATI RATAN KUMARI: SHRI SYED RAHMAT ALI:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what is the number of Asiad flats in Delhi to be allotted to nonresident Indians; and

(b) what is the manner in which Government propose to dispose of the remaining flats?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): (a) It has been decided that 599 dwelling units are to be sold to non-resident Indians and other specified categories against payment in foreign exchange.

(b) The remaining 254 dwelling units are to be sold within the country preference being given to Public-Sector Undertakings/Nationalised Banks/other Public Financial Institutions.

#### **Sinking of an Indian Ship in the Iran-Iraq war Zone**

\*174. SHRI ARABINDA GHOSH: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government's attention has been drawn to a report which appeared in the 'Statesman' of 6th April, 1984 to the effect that an Indian ship, APJ Ambika, sank in the Strait of Hormuz after being hit by an Iraqi missile on March 1st;

(b) if so, what is the amount of damage caused to the ship and by whom the compensation is to be paid;

(c) whether the twelve crew members will get compensation; and

(d) what are the circumstances under which the Government of India allowed the ship to go to the war zone?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI K. VIJAYA BHASKARA REDDY): (a) Yes Sir. Indian ship APJ Ambika was hit by a missile on 1-8-1984 and thereafter sank in the Khormussa channel in the approaches to Bandar Khomeini and not in the Hormuz Strait.

(b) The ship is reported to have sunk. The payment of compensation is still to be decided. The vessel is reported covered by war risk Insurance scheme.

(c) Crew and Officers are expected to be compensated as per bi-partite contract between crew and employer of National Maritime Board for crew, and the Maritime Union of India and the Indian National Shipowners Association for officers.

(d) The ship was not expected to ply to the exclusion zone and war zones declared in the navigational warnings No. 49 & 37 of 1983 and 5 & 7 of 1984 issued to Indian Shipping. Shipowners and Ship Masters were expected to take due note of navigational warnings issued from time to time and take a prudent decision to go to safe ports only.

#### **Liaison Officers of Ports in Delhi**

\*175. SHRI GAYA CHAND BHUYAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state the number of ports that have appointed liaison officers for their ports in New Delhi?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI K. VIJAYA BHASKARA REDDY): Liaison work in New Delhi for major ports is done through the Indian Ports Association, New Delhi which is a registered Society.

In addition, Paradip Port has with the approval of Government engaged a Government official on a part-time basis to work as its Liaison Officer.

### Conference on Human Rights

\*176. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have any proposal under consideration to organise an international conference on human rights; and

(b) whether Government propose to extend financial help in case such a conference is organised by some voluntary agency in collaboration with the Sub-Commission on Prevention of Discrimination and Protection of Minorities of the United Nations?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA EAO) (a) No, Sir.

(b) As far as the Government is aware, the Sub-Commission on Prevention of Discrimination and Protection of Minorities, an expert level subsidiary body of the Human Rights Commission does not involve itself in the organisation of such conferences.

### Large scale profiteering by the DDA

\*177. SHRI SURESH KALMADI:  
SHRI SHRIDHAR  
WASUDEO DHABE:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that there is large scale profiteering by the Delhi Development Authority in respect of land acquired by the DDA from the farmers; if so, details thereof; and

(b) what action is being taken for redressal of grievances of the affected people?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI

BUTA SINGH): (a) No, Sir. Land in Delhi is acquired by Delhi Administration and passed on to DDA for development and disposal in accordance with the Delhi Development Authority (Disposal of Developed Nazul land) Rules, 1981 under the Scheme of Large Scale Acquisition, Development and Disposal of land in Delhi introduced in 1961. The Rule; provide for disposal of land for different purposes by auction/tender/purchase of pre-determined rates. The underlying purpose of the whole scheme planned development of Delhi and to control land prices and DDA does not earn any profit in implementing this scheme as a whole.

Under the provisions of the 1948 Acquisition Act, 1894, compensation for the land acquired is payable on the basis of the rates prevailing in the area or in its vicinity on the date of the notification under Section 4 of Act.

(b) The complaints from public in connection with the acquisition and disposal of land are looked into and settled on merits.

### सफ़ेदा दुग्ध चूर्ण और बटर आयल की बिक्री

\*178. श्री हुसैन देव नारायण यादव :  
क्या कृषि मंत्री 9 मार्च, 1984 को राज्य सभा में अंतरांकित प्रश्न 1358 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) सफ़ेदा दुग्ध चूर्ण और बटर आयल की कीमत कितनी-कितनी है और गत तीन वर्षों के दौरान इनकी बिक्री से कितनी राशि प्राप्त हुई ; और

(ख) इस अवधि के दौरान देश में दुग्ध चूर्ण का कुल कितना उत्पादन हुआ ?